

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

CP (IB) No.2/Chd/Hry/2022

IN THE MATTER OF:

Vinod Rice Mill Private Limited

...Petitioner-Financial Creditor

Versus

Umaiza Infracon LLP

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 04.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Arora Vishwas Kumar, Advocate.

For the Respondent : Mr. Sanju Kumar, Advocate.

ORDER

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor. The learned counsel for the Petitioner-Financial Creditor has prayed for an adjournment as he is not ready for arguments today.

At the request of the learned counsel for the Petitioner-Financial Creditor, the matter now stands posted to 18.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**